

(1892) 08 MAD CK 0019
In the Madras High Court

Brahmayya and Another

APPELLANT

Vs

Lakshminarasimham and Another

RESPONDENT

Date of Decision : 29-08-1892

Acts Referred:

Court Fees Act, 1870 — Section 7

Citation : (1893) ILR (Mad) 310

Hon'ble Judges : Muttusami Ayyar, J; Best, J

Bench : Division Bench

Judgement

1. The appeal is from a decree which directed ejectment and awarded mesne profits. The Court-fee should be calculated on the land and the mesne profits which are the subject-matter of the appeal.
2. The Judge is right in his opinion that Section 7 of the Court-Fees Act is applicable to the case.